

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 347/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala State Electricity Board Limited has illegally withheld payment of in tune of Rs. 2,10,95,916/- from the bills raised by the Petitioner for the month of June 2022 and July 2022.

Petitioner : Damodar Valley Corporation

Respondents : KSEBL

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Ashutosh Srivastava, Advocate, DVC  
Shri Aashwyn Singh, Advocate, DVC  
Shri Punyan Bhutani, Advocate, DVC  
Shri Prabhas Bajaj, Advocate, KSEBL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner, DVC sought time to file its detailed rejoinder to the reply of the Respondent, KSEBL and requested for adjournment. This request was not opposed by the learned counsel for the Respondent. Based on consent of the parties, the Commission adjourned the matter.

2. While adjourning the matter, the Commission directed the Petitioner to file its rejoinder on or before **29.12.2023**.
3. The matter shall be listed for hearing on **7.2.2024**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

